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ITEM NO.49

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17189/2009

(From the judgement and order dated 29/03/2008 in SA No.964/2005  
of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

VISHWA MOHINI

Petitioner(s)

VERSUS

DIST.INSP.OF SCHOOLS 2ND & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 19/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr. Ravi Kant Jain,Adv.  
Mr. V. Sushant Gupta,Adv.  
For Dr. Kailash Chand,Adv.

For Respondent(s) Mr. Shrish Kumar Misra,Adv. (N.P.)

UPON hearing counsel the Court made the following  
O R D E R

This matter was passed over once and called for  
the second time. Nobody appears for the respondents. In  
the interest of justice, we defer orders.  
List again after four weeks.

(A.S. BISHT)  
COURT MASTER

(INDU SATIJA)  
COURT MASTER